BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH CP No.: 534/252/NCLT/MB/MAH/2017

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CP No.: 534/252/NCLT/MB/MAH/2017

Under section 252 of the Companies Act, 2013

In the matter of

M/s. Jagdish Exim Pvt. Ltd., Village: Kaire, Behind Cipla Ltd., Tal. Khalapur, Dist. Raigarh Patalganga, Maharashtra - 410205

.....Petitioner

Registrar of Companies, MumbaiRespondent

v.

Heard on: 14.12.2017 Order delivered on: 18.12.2017

Coram :

Hon'ble M. K. Shrawat (J) Hon'ble Bhaskara Pantula Mohan (J)

For the Petitioner :

Adv. Nagesh Kutaphale, Advocate for the Petitioner.

For the Respondent :

Mr. Neelambuj, RoC, Mumbai

Per: Bhaskara Pantula Mohan, Member (J)

ORDER

- This present petition has been filed under Section 252 of the Companies Act, 2013 (hereinafter as Act) by "M/s. Jagdish Exim Pvt. Ltd." (hereinafter as Petitioner Company) praying for restoring its name in the Register maintained by the Registrar of Companies, Mumbai (hereinafter as RoC).
- This petition is filed before NCLT, Mumbai Bench on 10th October, 2017 under provisions of S. 252 of the Act. And thereafter listed hearing on 28th November, 2017 and then finally on 14th December, 2017.
- The Petitioner Company was incorporated as M/s. Jagdish Exim Pvt. Ltd. with the RoC, Mumbai on 15th October, 2007 under Companies Act, 1956 as a Private Company Limited by shares in Dist. Raigarh, Maharashtra, having CIN: U51909MH2007PTC174774.
- 4. The Petitioner Company is involved in activities such as to carry India and abrod the business of importers, exporters, buyers, sellers, stockists, agents, indenting

Simolam:

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agents, commission agents, wholesalers, retailers, contractors, exchangers, providers, distributors, job workers, collaborators, consultants, transporters, suppliers and dealers in all kinds, classes, applications, specifications, descriptions, characteristics, colours and uses of papers paper and paper products whether coated, glazed, polished, corrugated, laminated such as art papers, speciality papers, printing papers, parchment papers, drawing papers, writing papers, absorbent papers, packing and wrapping papers, wall and ceiling papers, news print papers, filter papers, antique papers, ivory finish papers, brown or bugg papers, cartridge and wove papers, corrugated craft liner papers, grease proof papers, gummed papers, handmade papers, craft papers, manilla papers, tracing papers, vellum papers, water proof papers, carbon and carbonless papers, ammonia papers, envelops papers, chemically treated papers, cartoon papers and craft papers, all kinds and classes of boards, corrugated boards, glazed boards, coloured boards, duplex boards, triplex boards, straw boards, card board, laminated boards, pressed boards, whether made of pulp produced from waste, wood, bamboo, grass, jute, husk and other materials or any combination thereof, and all kinds of paper products made thereon or otherwise any raw materials, intermediates, ingredient, substances, consumables and allied materials thereof.

5. The name of the Petitioner Company was struck off from the Register on account of the reasons that, the Company had failed to file its Statutory Returns in respect of financial Years ending 31st March, 2014, 31st March, 2015 and 31st March, 2016, as, noticed in the Notice from the RoC i.e. STK – 1 dated 20th March, 2017, STK - 5 dated 10th May, 2017 and STK – 7 dated 10th July, 2017.

Submissions from the Petitioners:

- 6. The Ld. Representative of the Petitioner Company submits that, the Company is running Company and has assets as well as corresponding liabilities including statutory dues. Further, the Company has not made any application for obtaining the status of Dormant Company under S. 455 of the Act. Further that, the Petitioner Company had never in the past, on its own, moved any application for Strike-off under S. 248 of the Companies Act, 2013.
- The Company has also filed its Statutory returns in I.T. Department for the Financial Year 2015-16 and 2016-17. Copy of acknowledgement has also been placed on record.

Submissions from the Respondent/RoC:

- The RoC in its reply submitted that, the RoC has issued the notice in Form STK

 1 to the Petitioner Company on the ground that the Company is not carrying
 on any business or operation for a period of two immediately preceding financial
 years.
- 9. Thus the RoC came to conclusion that, as the Petitioner Company had failed to file statutory returns (i.e. Annual return and Balance sheet/financial statement) for the year ended 31.3.2015 and 31.3.2016 which it was required to file under the provisions of S. 92 and S. 137 of the Act. Hence, the name was struck off from the Register.
- 10. The RoC has taken decision as prescribed under law to remove the name of the Petitioner Company from the Register of the RoC. It is the Petitioner Company remained in the default.

Aprom.

11. However, it is further submitted that, the RoC have no objection to restore the name of the Petitioner Company, as the Petitioner Company is willing to comply with the provisions of the Act, subject to imposition of Cost.

Findings

- 12. Hence, upon considering the facts and circumstances of this present petition, this Bench is of the view that, it would be just and proper to order restoration of the name of the Petitioner Company in the Register of Companies maintained by the RoC.
- 13. Accordingly, this Petition is allowed. The restoration of the Petitioner Company's name to the Register of Companies maintained by the RoC Mumbai, is hereby ordered, with a direction that the Petitioner Company shall comply with the Provisions of the Act. And further it will be subject to payment of costs of Rs. 10,000/- (Rupees Ten Thousand Only), to be paid by way of Demand Draft in favour of "Pay and Accounts Officer, Ministry of Corporate Affairs, Mumbai", within 7 days from the receipt of the duly certified copy of this Order, to this office. Consequentially thereupon the Bank Account/s if freezed shall get defreezed and to be operated by the Petitioner Company.
- 14. This Petition bearing No. 534/252/NCLT/MB/MAH/2017 is, therefore, disposed of on the terms directed above. The Learned RoC shall give effect of this Order only after perusal of the Compliance report of cost imposed. After restoration of the Company, within 15 days the Company shall file all the required documents with the RoC.

Dated : 18th December, 2017

15. Ordered accordingly.

Sd/-Bhaskara Pantula Mohan Member (J) Sd/-M. K. Shrawat Member (J)

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